

गये, जितने का कोटा उस राज्य के लिए निश्चित किया गया था और यदि किसी राज्य ने अपने कोटे का पूरा उपयोग नहीं किया तो उस के संबंध में सरकार ने क्या कार्यवाही की ?

†[HAJ PILGRIMS

144. SHRI SHERKHAN: Will the PRIME MINISTER be pleased to state:

(a) the quota fixed in regard to the number of Haj pilgrims this year in the first instance; and the increase made thereto afterwards; and

(b) whether the above quota was fixed State-wise or otherwise and if it was fixed State-wise, whether the number of pilgrims who went on pilgrimage from each State was the same as was allotted to it; and what action Government have taken where a State could not utilize the full quota allotted to it?]

प्रधान मंत्री तथा वैदेशिक कार्य मंत्री (श्री जवाहरलाल नेहरू) : (क) यह फैसला किया गया था कि १९६४ के दौरान पहले १५००० व्यक्तियों को हजयात्रा पर जाने की अनुमति दी जाय। बाद में यह संख्या बढ़ाकर १६३०० कर दी गई ?

(ख) कोई कोटा राज्यवार निश्चित नहीं किया गया था।

†[THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) It was decided to permit 15,000 persons to go on Haj pilgrimage during 1964 in the first instance. This number was subsequently enhanced to 16,300.

(b) No State-wise quota was fixed.]

† [ ] English translation.

PAKISTANIS' ATTACK IN JAMMU

145. SHRI G. M. MIR: Will the Minister of DEFENCE be pleased to state:

(a) the number of persons who were (i) killed (ii) injured by the Pakistani attacks in Jammu region of the State of Jammu and Kashmir so far in the year 1964; and

(b) the number of cattle lifted and other movable property looted by the Pakistanis in that area?

THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN): (a) During the period 1st January to 29th April, 1964, 10 Indians were killed and 15 injured in the firing incidents and raids by the Pakistanis in the Jammu region. The Pakistani casualties in these incidents were 35 killed and 16 injured.

(b) Precise information in this regard is not available. However, about 68 heads of cattle are known to have been lifted by the Pakistanis in these incidents and about 14 killed or injured. No details about the property looted are available.

ENFORCEMENT OF COAL MINES PROVIDENT FUND SCHEME IN NEYVELI LIGNITE CORPORATION

146. SHRI P. K. KUMARAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the reasons for the delay in enforcing Coal Mines Provident Fund Scheme for the employees of Neyveli Lignite Corporation; and

(b) when the same is likely to be extended to the above employees?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EMPLOYMENT AND FOR PLANNING (SHRI C. R. PATTABHI RAMAN): (a) Some of the units of the Neyveli Lignite Corporation are coverable under the Coal Mines Provident Fund and Bonus Schemes Act, 1948, and some other units under the Employees' Pro-